

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:345
ANSWERED ON:25.07.2000
REHABILITATION OF VILLAGERS IN KARGIL
DILIP KUMAR MANSUKHLAL GANDHI

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of families living in the nearby villages of Kargil whose houses have been ruined in Kargil War;
- (b) whether the Government have taken some steps for ensuring rehabilitation of these displaced residents;
- (c) if so, the details thereof; and
- (d) the steps taken by the Government to rehabilitate them?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

(a)to(d): A Statement is laid on the Table of the House.

Statement referred to in respect of parts (a) to (d) of Lok Sabha Unstarred Question No.345 for reply on 25.7.2000

(a)to(d): As per information made available by the State Government, approximately 3574 families from Kargil, 540 families from Leh and 20000 families from Jammu got displaced due to cross-border firing/shelling in the recent Kargil conflict. In order to rehabilitate these families, the State Government announced a relief package. The relief package announced for Kargil and Leh contained the following major items :-

Rs.20,000/- under BADP/EAS for construction of bunker to each family/house that has come under heavy border shelling.

Free ration @ 7 Kgs of rice and 2 Kgs of atta per person per month to the residents of villages that have suffered total loss of crops.

Cash assistance for essentials @ Rs.200/- per month to the residents of villages who have suffered total loss of crops.

Free Kerosene oil @ 10 liters per family per month.

Cash assistance for fodder @ Rs.150/-per large animal per month and Rs.30/- per small animal per month subject to a ceiling of Rs.1000/- per month per family to families residing in severely affected villages where it has not been possible for the farmers to sow/grow crops.

House rent @ Rs.200/- per month to families residing in 16 most vulnerable villages in Drass, Kargil and Batalic sectors, should these families be required to move out due to continued shelling in future.

Ex-gratia relief @ Rs.1 lakh per death case and for immovable property damaged @ Rs.50% of the loss assessed subject to a ceiling of Rs. 1 lakh per case as a result of border shelling.

Free medical treatment including cost of drugs to the displaced persons till such time as they go back to their homes and hearths and also for livestock of families in the border belt where the families have not been able to sow/grow crops due to border shelling/firing, till the next sowing season.

Issue of identity cards to all male population above the age of 14 years living in border villages.

The State Government is being reimbursed on this account from the National Defence Fund and Central Government funds.

All the displaced persons of Kargil and Leh Districts have since returned to their homes.